

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5699 of 2020

Vicky Ram @ Vicky Dom Petitioner(s).

Versus

The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. A.K. Chaturvedy, Advocate.

For the State : A.P.P.

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02/09.09.2020: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

Learned counsel for the petitioner(s) prays to ignore the defect(s), as pointed out by the office and take up the matter on merits.

However, counsel for the petitioner undertakes to deposit the court fees within two weeks from today. Rest of the defect(s) is ignored for the present.

Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 25(1-B) (a), 26 and 35 of the Arms Act.

The petitioner is in custody since 07.3.2020. From possession of the petitioner, two cartridges were recovered. Chargesheet has already been submitted in this case.

Learned A.P.P opposes the prayer for bail of the petitioner.

In view of the aforesaid facts, I am inclined to release the petitioner on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.10,000/-(Rupees ten thousand) with two sureties of the like amount each to the satisfaction of the learned CJM, Ramgarh in connection with Patratu P.S. Case No. 62/2020.

I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in COVID-19 Centre by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.